

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

O.A. 603/2018

Dated this Thursday the 27th day of September, 2018

**Coram: Hon'ble Dr. Bhagwan Sahai, Member (A).
Hon'ble Shri R. N. Singh, Member (J).**

1. Shri Vijay Bhisaji Gawde,
Residing at D/13/3
P&T Colony Santacruz,
Mumbai-400 086.

...Applicant.

(By Advocate Shri S. S. Karkera).

Versus

1. The Union of India,
Through the Chief post master general,
Maharashtra circle, GPO,
Mumbai-01.
2. The Senior Manager,
Mail Motor Service,
Worli, Mumbai-400016.

... Respondents.

O R D E R (O R A L)

Per : R. N. Singh, Member (Judicial)

Present.

1. Shri S. S. Karkera, learned counsel for the applicant. Heard him.
2. The Applicant has approached this Tribunal by way of the aforesaid OA seeking following reliefs:-

"A) This Honorable tribunal be pleased to call for the entire records and proceedings of the case and after examining its legality and propriety be pleased to hold and declare that the applicant is eligible and entitled for counting of his jeep driver service for promotion to Jeep drive grade II, Grade I and special grade from due and eligible dates and for pensionery purpose.

B) This honourable tribunal be further

pleased to direct the respondents to grant promotion to the post of jeep driver grade II, Grade I and special grade w.e.f. due and eligible dates respectively.

C) Any appropriate order as this honourable tribunal may deem fit and proper in the facts and circumstances of the case.

D) Cost of the application be provided."

4. The learned counsel for the applicant submits that the grievances of the applicant is that his past service as Jeep Driver is not being counted for promotion to the post of Jeep Driver Grade II, Grade I and Special Grade from the due dates and for pensionary benefits.

5. The learned counsel for the applicant submits that for grant of such benefits the applicant has made a representation dated 20.03.2018 (Exhibit-A) and also a reminder dated 27.03.2018 which are still pending for consideration of the respondents.

6. The learned counsel for the applicant also submits that the applicant would be satisfied if the directions are issued to the respondents for consideration of the applicant's aforesaid representation and disposal of the same by passing a reasoned and speaking order in accordance with law.

7. In view of above, without going into the merits of the claim, the OA is disposed of at the Admission stage itself with directions to the

respondents to consider the representation of the applicant, referred to above by passing a reasoned and speaking order and communicating the same to the applicant within three months of receipt of a certified copy of this order.

8. No order as to costs.

(R. N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

V.